

PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY
(PART -I, SECTION -I)
GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

PUBLIC NOTICE NO. 39/2009-14
NEW DELHI 8th February 2010

Subject: Amendment in Appendix 22 C and Appendix 27 regarding Mega Power Projects.

In exercise of powers conferred under paragraph 2.4 of Foreign Trade Policy, 2009-14, the Director General of Foreign Trade hereby makes the following amendments in Handbook of Procedures, Vol. I:

1. Paragraph (e) of Form 1-A and Para 2 (e) of Form I-B of Appendix 22C shall be substituted by the following:

“That supply of goods under the contract made to mega power project in India is under the procedure of ICB or requisite quantum of power has been tied up through tariff based competitive bidding or project has been awarded through tariff based competitive bidding in accordance with the provisions of paragraph 8.2 and 8.4.4(iv) of FTP, and the import content of the order is Rs.....(Figures and words).”

2. Paragraph (e) of Appendix 27 shall be substituted by the following:

“That supply of goods under the contract made to mega power project in India is under the procedure of ICB or requisite quantum of power has been tied up through tariff based competitive bidding or project has been awarded through tariff based competitive bidding in accordance with the provisions of paragraph 8.2 and 8.4.4(iv) of FTP, and the import content of the order is Rs.....(Figures and words).”

This issues in public interest.

(R.S. Gujral)
Director General of Foreign Trade and
Ex-officio Special Secretary to the Government of India

(F.No. 01/92/180/162/AM 08/PC VI)

(LEEWIE BEEA WEVE{EJE, TE EEVEEONE, LEEME-1, JENO-1 AEA |EBEEE|EXEEIEÇ)

£ÉÉ®iÉ °É®BÉÉÉ®

´ÉÉÉÊhÉVªÉ एव =tÉÉäMÉ àÉÆjÉÉäªÉ

´ÉÉÉÊhÉVªÉ ÉÊ´É£ÉÉMÉ

°ÉÉ´ÉÇVÉÉÊxÉBÉE °ÉÝSÉxÉÉ °ÉÆ039 /2009-2014

xÉ<Ç ÉÊnäãÉÉÒ, 8 {ÉÉ®BÉ®ÉÒ, 2010

ÉÊBÉÉªÉ&- àÉäMÉÉ {ÉÉBÉ® |ÉÉiVÉäBÉD] °Éä °ÉÆªÉÆÉÊvÉiÉ {ÉÉÊ®ÉÊ¶ÉÞ] 22MÉ +ÉÉè® {ÉÉÊ®ÉÊ¶ÉÞ] 27 àÉä °ÉÆ¶ÉÉävÉxÉ *

ÉÊ´Énä¶É BªÉÉ{ÉÉ® xÉÉÒÉÊiÉ, 2009-14 BÉEä {Éè®ÉOÉÉ{ÉÉ 2.4 BÉEä iÉCiÉ |ÉnkÉ ¶ÉÉÊBÉDiÉªÉÉä BÉEÉ |ÉªÉÉäMÉ BÉE®iÉä cÖA àÉcÉÉÊxÉnä¶ÉBÉE, ÉÊ´Énä¶É

BªÉÉ{ÉÉ®, AiÉnÂuÉ®É, |ÉÉÊµÉªªÉÉ- {ÉÖ°iÉBÉE (JÉhb-1) àÉä, ÉÊxÉàxÉÉÊäÉÉÊJÉiÉ °ÉÆ¶ÉÉävÉxÉ BÉE®iÉä cé :-

1. |É{ÉjÉ 1-BÉE BÉEä {Éè®ÉOÉÉ{ÉÉ (b.) +ÉÉè® {ÉÉÊ®ÉÊ¶ÉÞ] 22MÉ BÉEä |É{ÉjÉ 1-JÉ BÉEä {Éè®É 2(b.) BÉEÉä ÉÊxÉàxÉÉÊäÉÉÊJÉiÉ uÉ®É |ÉÉÊiÉ°iÉÉÉÊ{ÉiÉ
2. ÉÊBÉEªÉÉ VÉÉAMÉÉ&

"ÉÊBÉE £ÉÉ®iÉ àÉä àÉäMÉÉ {ÉÉBÉ® |ÉÉiVÉäBÉD] BÉEä °ÉÉiÉ ÉÊBÉEª MÉª BÉE®É® BÉEä iÉCiÉ àÉÉäÉ BÉEÉÒ +ÉÉ{ÉÝÉiÉ +ÉÉ<Ç °ÉÉÒ ¢ÉÉÒ |ÉÉÊµÉªªÉÉ BÉEä +ÉvÉÉÒxÉ cé +ÉiÉBÉÉ

ÉÊBÉtÉÖiÉ BÉEÉÒ +É{ÉäÊFÉiÉ àÉÉjÉÉ BÉEä ÉÊäÉª |É¶ÉÖäBÉE +ÉÉvÉÉÉÊ®iÉ |ÉÉÊiÉ°{ÉvÉÉÇiàÉBÉE ¢ÉÉäãÉÉÒ BÉEä VÉÉÊ®ª °ÉàÉZÉÉèiÉÉ ÉÊBÉEªÉÉ MÉªÉÉ cé +ÉiÉBÉÉ ÉÊBÉnä¶É BªÉÉ{ÉÉ®

xÉÉÒÉÊiÉ BÉEä {Éè®ÉOÉÉ{ÉÉ 8.2 +ÉÉè® 8.4.4(iv) BÉEä |ÉÉBÉvÉÉxÉÉä BÉEä +ÉxÉÖ°ÉÉ® |É¶ÉÖäBÉE +ÉÉvÉÉÉÊ®iÉ |ÉÉÊiÉ°{ÉvÉÉÇiàÉBÉE ¢ÉÉäãÉÉÒ BÉEä VÉÉÊ®ª {ÉÉÊ®ªÉäVÉxÉÉ

°BÉEÒBÉEßiÉ BÉEÉÒ MÉ<Ç cé +ÉÉè® +ÉÉnä¶É BÉEÉ +ÉªÉÉiÉ +ÉÆ¶É..... â{ÉªÉä (¶ÉönÉä +ÉÉè® +ÉÆBÉEÉä àÉä) cé"

2. {ÉÉÊ®ÉÊ¶ÉÞ] 27 BÉEä {Éè®ÉOÉÉ{ÉÉ (b.) BÉEÉä ÉÊxÉàxÉÉÊäÉÉÊJÉiÉ uÉ®É |ÉÉÊiÉ°iÉÉÉÊ{ÉiÉ ÉÊBÉEªÉÉ VÉÉAMÉÉ :-

"ÉÊBÉE £ÉÉ®iÉ àÉä àÉäMÉÉ {ÉÉBÉ® |ÉÉiVÉäBÉD] °Éä ÉÊBÉEª MÉª BÉE®É® BÉEä iÉCiÉ àÉÉäÉ BÉEÉÒ +ÉÉ{ÉÝÉiÉ +ÉÉ<Ç °ÉÉÒ ¢ÉÉÒ |ÉÉÊµÉªªÉÉ BÉEä +ÉvÉÉÒxÉ cé +ÉiÉBÉÉ ÉÊBÉtÉÖiÉ

BÉEÉÒ +É{ÉäÊFÉiÉ àÉÉjÉÉ BÉEä ÉÊäÉª |É¶ÉÖäBÉE +ÉÉvÉÉÉÊ®iÉ |ÉÉÊiÉ°{ÉvÉÉÇiàÉBÉE ¢ÉÉäãÉÉÒ BÉEä VÉÉÊ®ª

°ÉàÉZÉÉèiÉÉ ÉÊBÉEªÉÉ ĹÉªÉÉ cè +ÉIÉBÉE ÉËBÉnä¶É BªÉÉ {ÉÉ® xÉÉÒÉÊiÉ
BÉEä {Éè®ÉOÉÉ{ÉE 8.2 +ÉÉè® 8.4.4(iv) BÉEä |ÉÉBÉvÉÉxÉÉå BÉEä +ÉxÉÖ°ÉÉ® |É¶ÉÖäBÉE +ÉÉvÉÉÉÊ®iÉ |
ÉÉÊiÉ° {ÉvÉÉÇiàÉBÉE òÉÉääÉÉÒ BÉEä VÉÉÊ®A {ÉÉÊ®ªÉÉäVÉxÉÉ °BÉEÒBÉEßiÉ
BÉEÉÒ MÉ<Ç cè +ÉÉè® +ÉÉnä¶É BÉEÉ +ÉªÉÉiÉ +ÉÆ¶É..... â {ÉªÉä (+ÉÆBÉEÉå +ÉÉè® ¶ÉònÉå àÉå) cè" *

<°Éä äÉÉäBÉEÉÊciÉ àÉå VÉÉ®ÉÒ ÉÊBÉEªÉÉ VÉÉiÉÉ cè *

(+ÉÉ®0 A°É0 MÉÖVÉ®ÉäÉ)

àÉcÉÉÊxÉnä¶ÉBÉE, ÉÊ´Énä¶É BªÉÉ {ÉÉ® A´ÉÆ {ÉnäxÉ ÉÊवशेष

°ÉÉÊSÉ´É, £ÉÉ®iÉ °É®BÉEÉ®

({ÉÉÉ<äÉ °ÉÆ0 01/92/180/162/AAàÉ 08/{ÉÉÒ°ÉÉÒ-6 °Éä VÉÉ®ÉÒ)